

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3184  
TO BE ANSWERED ON 6<sup>TH</sup> AUGUST, 2021**

**Appointment of ALCs in CGHS Wellness Centres**

**3184. SHRIMATI SUPRIYA SULE:**

**DR. DNV SENTHILKUMAR. S.:**

**DR. AMOL RAMSING KOLHE:**

**SHRI SUNIL DATTATRAY TATKARE:**

**SHRI RATANSINH MAGANSINH RATHOD:**

**DR. SUBHASH RAMRAO BHAMRE:**

**SHRI KULDEEP RAI SHARMA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the criteria fixed by the Government for appointment of Authorized Local Chemists (ALCs) for supply of indented Ayurvedic medicines in CGHS Wellness Centres along with number of ALC appointed in CGHS Wellness Centres, State/UT-wise;
- (b) whether most of the ALCs appointed for supply of Ayurvedic medicine are not able to supply indented medicine even after a week and if so, details thereof and the reasons therefor;
- (c) whether the Government has any guidelines for reimbursing the bills submitted when ALCs have failed to deliver indented medicine, if so, the details thereof; and
- (d) whether the Government has taken note of the fact that ALCs are not reimbursing the amount to CGHS card holders in Delhi for many months after submitting the bills through the ALCs fail to deliver indented medicine and if so, the necessary steps taken in this regard?

## ANSWER

### THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a): Authorized Local Chemists (ALCs) are empanelled under Central Government Health Scheme (CGHS) through the process of e-tenders for supply of online indented Ayurvedic medicines/ drugs. Criteria establishing eligibility of bidders are at **Annexure-I**. The award of contract is offered to the bidder who quoted the highest discount on Maximum Retail Price including all taxes. At present, one number of ALC for the supply of Ayurvedic medicines/ drugs is empanelled under CGHS each in Delhi/ NCR and Bengaluru in Karnataka.

(b) to (d) : As per the terms of contract with empanelled ALC, in case the supplier fails to supply indented drugs/medicines due to non-availability, then CGHS beneficiary will be entitled to procure the same from another chemist and the supplier will be liable to reimburse in full the price paid by the CGHS / beneficiary.

There is only one ALC for the supply of Ayurvedic medicines in Delhi. Chief Medical Officer of the Wellness Centre concerned has taken cognisance of the issue and has taken up the matter with the ALC. ALC has assured to streamline the supply of medicines in future and has also agreed to pay the beneficiaries the cost of medicines not supplied within stipulated time. In case of persistent default, suitable action as per contractual provisions can be taken.

**CRITERIA ESTABLISHING ELIGIBILITY OF BIDDERS FOR EMPANELMENT AS  
AUTHORIZED LOCAL CHEMISTS UNDER CGHS**

(i) The supplier should possess valid licences like Sales tax /VAT /GST and other necessary licences in the name of the bidder required for general purpose business.

(ii) An affidavit on Rupees 10/- Non-Judicial Stamp paper purchased after the date of issue of advertisement stating that the firm / owner is not convicted in any case in any manner and duly attested by Notary.

(iii) The average annual turnover of the bidder (chemist) by sale of Ayurvedic Medicines should be a minimum of 20 Lakhs during the last two financial years. The bidder must submit the documentary evidence like Profit & Loss A/c, audited Balance Sheet in support of their claim along with highlighting the same.

(iv) Sales Tax /VAT / GST registration and clearance certificate for the last two years from the Concerned STO (Sales Tax Officer) / VAT / GST etc.

(v) Copy of TIN & PAN allotted to the firm / bidder.

(vi) The bidder must understand and agree to the terms and conditions of bid. Copy of Tender Acceptance letter duly signed by the authorized signatory should be uploaded. The name of bidder, complete postal address, telephone and mobile number, fax and e-mail should be mentioned in the tender acceptance letter.

(vii) The bidder should not be currently debarred by any Government organization or by CGHS. The Supplier's contract should not have been terminated by CGHS in the last three years. An affidavit on non-judicial stamp paper should be uploaded by the bidder stating that: a. The supplier is not currently debarred by any Government organization including CGHS. b. The supplier was not empanelled earlier by CGHS and that if empanelled earlier, then the supplier's contract was not terminated by CGHS in the preceding three years.

(viii) Individual signing the Bid and other documents must specify whether he/she signs as:

a. A sole proprietor of the firm, or constituted attorney of such proprietor.

b. A partner of the firm, if it is a partnership firm and in this case he must have a clear legal authority to sign, answer and admit to refer disputes to arbitration.

c. Constituted Attorney/Authorized Signatory, if it is a company.